

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3544
ANSWERED ON:15.12.2006
WORLD BANK REPORT POLL EXPENSES
Naik Shri Shripad Yasso;Patil Smt. Rupatai Diliprao Nilangekar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government attention has been drawn to the World Bank report to the effect that the limits on poll expenses fixed for legislative and Parliamentary elections have proved futile;
- (b) if so, the details thereof;
- (c) whether electoral reforms have been mooted to ensure free and fair election and to control expenditure; and
- (d) if so, the details thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

- (a) : The World Bank has clarified that there is no World Bank Report on the subject of election expenditures on India.
- (b): Does not arise.
- (c) and (d): The process of reforms/changes of electoral laws and other related matters is a continuous and ongoing process and can be carried out only through consensus among political parties.